Subject: - Requirement of AGMARK certification prior to import of Blended edible vegetable oils-reg

Sir/Madam,

The undersigned is directed to refer to the letter of Director (Imports), Food Safety and Standards Authority of India (FSSAI) on the above mentioned subject (copy attached).

2. Vide this letter, it has been clarified that import of Blended Edible Vegetable Oils (BEVO) without prior AGMARK certification is not allowed in India and further the Blended Edible Oils (BEVO) shall also comply with the rules and regulations made under FSS Act, 2006. The above mentioned compliance is to be ensured by the field formations.

3. Any issues faced in implementation of this instruction may be brought to the notice of the Board.

Yours faithfully

Encl: As above

(Kevin Boban)
OSD (Customs)
Sub.- Requirement of AGMARK Certification prior to import of Blended Edible Vegetable Oils (BEVO)-reg.

The sub-regulation 2.3.14(II) of Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011 provides that "(II) The Blended Edible Vegetable Oils shall not be sold in loose form. It shall be sold in sealed package weighing not more than 15 Kilograms. The container having blended edible vegetable oil shall be tamper proof. It shall also not be sold under the common or generic name of the oil used in the blend but shall be sold as “Blended Edible Vegetable Oil”. The sealed package shall be sold or offered for sale only under AGMARK certification mark bearing the label declarations as provided in the Regulations besides other labelling requirements under the Regulation 2.4.2 of Food Safety and Standards (Packaging and Labelling) regulations, 2011."

2. In view of above, it is clarified that Import of Blended Edible Vegetable Oils (BEVO) without AGMARK certification is not allowed in India and further the Blended Edible Vegetable Oils (BEVO) shall also comply with the rules and regulations made under FSS Act, 2006.

3. All Authorised Officers are directed to ensure that the Blended Edible Vegetable Oils (BEVO) without AGMARK certification shall not be cleared thorough their respective point of entries and shall follow all procedure as mentioned in FSS (Import) Regulations, 2017 before clearance.

This issues with the approval of the Competent Authority.

(Dr. Amit Sharma)
Director (Imports)

To :-

1. All Authorised Officers, FSSAI- For compliance of above advisory.
2. The Commissioner of Food Safety of all States/UTs – To issue instructions to Ds/FSOs for carrying out surveillance & inspections/ enforcement activities and accordingly taking necessary action against the FBOs carrying business in violation of aforesaid regulations.
3. All Central Licensing Authorities- For carrying out surveillance & inspections/ enforcement activities and accordingly taking necessary action against the FBOs carrying business in violation of aforesaid regulations.
4. All Regional Directors, FSSAI- For compliance of above advisory.
5. The Director (Customs) and Commissioner (SW), CBIC – For circulation to all Authorised Officers of Customs for compliance.
6. Joint Agricultural Marketing Adviser, Directorate of Marketing & Inspection, A-Block, CGO Complex, NH-IV, Faridabad (Haryana)-121 001, Phone: 0129-2415710. E-mail: jama-dmil(at)gov(dot)in.
7. Director (S&VO), Directorate of Sugar and Vegetable Oils, Ministry of Consumer Affairs, Food and Public Distribution, Krishi Bhawan, New Delhi- 110001
8. The CITO, FSSAI-HQ - for uploading on the FSSAI website and for communicating by email to all FSSAI licensed Food Importers.